

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 16 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

Date: 31.05.2021

From
Thiru.R.Parthiban
Assistant Commissioner (ST)
Harbour Assessment Circle
Chennai-600003

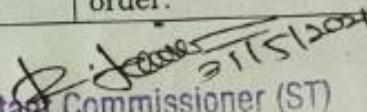
To
Thiru.Ramachandran Subramanian,
Old No. 29, New No. 52 Raju Naicken Street,
West Mambalam,
Chennai-33

Subject: Submission of Proof of Claim in respect of the voluntary liquidation of Tvl. **Core Indo Ispat Pvt., Ltd.**, under the Insolvency and Bankruptcy code, 2016.

Madam / Sir,

Thiru. R.Parthiban, Assistant Commissioner (ST), hereby submits this proof of claim in respect of the voluntary liquidation of Tvl. Core Indo Ispat Pvt., Ltd. The details for the same are set out below:-

1.	NAME OF OPERAITONAL CREDITOR IF AN (INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORAITON, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORD OF ALL THE PARTNERS OR THE INDIVIDUAL)	Thiru.R.Parthiban, Assistant Commissioner (ST) Harbour Assessment Circle, Commercial Taxes Department, Government of Tamil Nadu.
2	ADDRESS OF OPERAITONAL CREDITOR FOR CORRESPONDENCE	Thiru.R.Parthiban, Assistant Commissioner (ST) Harbour Assessment Circle, No.32 Integrated Commercial Taxes Building, Elephant Gate Bridge Road, Vepery, Chennai-03, Email: ac.harbour@ctd.tn.gov.in
3	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT VOLUNTARY LIQUIDATION PROCESS COMMENCEMENT DATE AND DETAILS OF NATURE OF CALIM.	Tax: Rs. 3,42,87,594/- Penalty Rs. 3,43,10,176/- ----- Total Rs. 6,85,97,770/- ----- [Rupees Six Crore Eighty Five Lakh Ninety Seven Thousand Seven hundred and Seventy only]

4	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS.	NIL
5	DETAILS OF HOW AND WHEN DEBT INCURRED	Based on the Final Assessment for the Assessment year VAT/2010-11, 2011-12, 2014-15, 2015-16, 2016-17 dated 07.12.2020
6	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE PERSON AND THE OPERATIONAL CREDITOR WHICH MAY BE SET OFF AGAINST THE CLAIM.	NIL
7	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY.	NIL
8	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
9	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITORS SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED.	NIL
11	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM	Copy of the Assessment order.
<p style="text-align: center;">  Assistant Commissioner (ST) Harbour Assessment Circle Chennai-600 003. </p>		
Signature of operational creditor or person authorized to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)		
Name in BLOCK LETTERS		THIRU.R.PARTHIBAN
Position with or in relation to creditor		Assistant Commissioner (ST) Harbour Assessment Circle Commercial Tax Department Government of Tamil Nadu
Address of person signing		Assistant Commissioner (ST) Harbour Assessment Circle, No.32, Integrated Commercial Tax Building, Elephant Gate Bridge Road, Vepery, Chennai - 03 email: Ac.Harbour@ctd.tn.gov.in

*PAN Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Thiru.R.Parthiban, Assistant Commissioner (ST), currently residing at Harbour Assessment Circle. At No.32, Integrated Commercial Taxes Building, Elephant Gate Bridge Road, Vepery, Chennai-600 003 do Solemnly affirm and state as follows.

1. The above named corporate person was, at liquidation commencement date, that is, the **05th day of May 2021** and still is, justly and truly indebted to me [or to me an **Tvl.Core Indo Ispat Pvt Ltd**, my co-partners in trade, or, as the case may be] for a sum of Rs.6,85,97,770/- (Rupees Six Crore Eighty Five Lakh Ninety Seven Thousand Seven hundred and Seventy only) for arrear due.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:

[Please list out the documents relied on as evidence of debt]
VAT No.33780100300/2010-11, dated: 07.12.2020
VAT No.33780100300/2011-12, dated: 07.12.2020
VAT No.33780100300/2014-15, dated: 07.12.2020
VAT No.33780100300/2015-16, dated: 07.12.2020
VAT No.33780100300/2016-17, dated: 07.12.2020

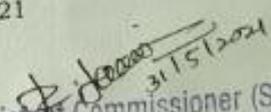
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.

4. In Respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my / our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following: **NIL**

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate person and the operational creditor which may be set-off against the claim.]

Solemnly, affirmed at **Chennai** on 31st Day of May' 2021

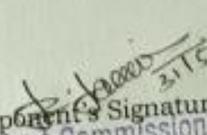
Before me,
Notary/Oath Commissioner

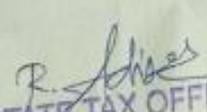

Assistant Commissioner (ST)
Harbour Assessment Circle
Assistant Commissioner (ST)
Harbour Assessment Circle

VERIFICATION

I, the Deponent herein above, do hereby verify and affirm that the contents of para 01 to 04 of this affidavit re true and correct to me knowledge and belief. Nothing is false and nothing material has been concealed there from.

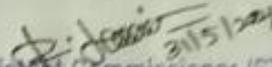
Verified at Chennai on this 31st day of May 2021


Deponent's Signature
Assistant Commissioner (ST)
Harbour Assessment Circle
Chennai-600 003.


STATE TAX OFFICER
Harbour Assessment Circle
Chennai-600 003.

DETAILS OF CLAIM

S. No	Act	Year of Assessment	Date of Order	Date of Service	Tax Rs.	Penalty Rs.	Total Rs.
1	VAT	2010-11	07.12.2020	08.12.2020	Rs.2,59,716/-	Rs.2,59,716/-	Rs.5,19,432/-
2	VAT	2011-12	07.12.2020	08.12.2020	0	Rs.22,582/-	Rs.22,582/-
3	VAT	2014-15	07.12.2020	08.12.2020	Rs.2,09,72,504/-	Rs.2,09,72,504/-	Rs.4,19,45,008/-
4	VAT	2015-16	07.12.2020	08.12.2020	Rs.1,25,04,187/-	Rs.1,25,04,187/-	Rs.2,50,08,374/-
5	VAT	2016-17	07.12.2020	08.12.2020	Rs.5,51,187	Rs.5,51,187/-	Rs.11,02,374/-
GRAND TOTAL					3,42,87,594/-	3,43,10,176/-	6,85,97,770


 Assistant Commissioner (ST)
 Harbour Assessment Circle
 Assistant Commissioner (ST)
 Harbour Assessment Circle

COMMERCIAL TAXES DEPARTMENT

From

Thiru.R.Parthiban,
Assistant Commissioner (ST),
Harbour Assessment Circle,
Chennai - 600 003

To

Thiru.Ramachandran Subramanian
Old No.29, New No. 52
Raju Naicken Street, West Mambalam,
Chennai-600 033.

Re. No. 652/A3/2020 dated. 31.05.2021

Sir,

Sub: Commercial Taxes Department - Government of Tamil Nadu - Office of the Assistant Commissioner (ST), Harbour Assessment Circle - NCLT Case , Tvl.Core Indo Ispat Pvt. Ltd - Claim Petition file - Regarding.

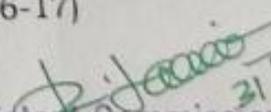
- Ref:
1. This office reference vide the Rc. No. 652/A3/2020 dated 18.12.2020
 2. The Order of Liquidation of the Corporate Debtor - Tvl. Core Indo Ispat Pvt Ltd by the National Company Law Tribunal Division Bench - II, Chennai vide IA/359/IB/2020 in IBA/877/2019 dated 05.05.2021
 3. Public Announcement of the Interim Resolution Professional. Liquidation Commencement Date of Corporate Debtor dated : 05.05.2021
 4. The letter of intimation from Thiru. Subramanian Ramachandran - Liquidator E-mail received dated 22.05.2021

I invite your kind attention to the Public Announcement in the reference cited. In this connection claim petition for the arrears pertaining to Tvl. Core Indo Ispat Pvt. Ltd for an amount of Rs. **6,85,97,770/-** (Rupees Six Crore Eighty Five Lakh Ninety Seven Thousand Seven hundred and Seventy only) is filed herewith for further action.

Claim Petition in Form B, Affidavit, details of claim along with Assessment order copies are enclosed herewith. Receipt of the above documents may be acknowledged.

Encl:

Claim Petition in Form B, Affidavit
Two Blue Bond Copies and 4 White Bond Copies along with
Assessment orders (2010-11,2011-12,2014-15,2015-16,2016-17)


31/5/2021
Assistant Commissioner (ST)
Assistant Commissioner (CT),
Harbour Assessment Circle.

Copy Submitted to

- 1) The Joint Commissioner (ST), Chennai(North) Division, Chennai-03.
- 2) The Deputy Commissioner(ST), Zone -I, Chennai-03.